

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 80 OF 2017
& IA No. 1708 of 2018**

Dated: 11th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

Power Grid Corporation of India Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava
Ms. Harshita Sinha for R-10

Mr. Mohit Mudgal
Mr. R. B. Sharma for R-12 & 13

ORDER

IA NO. 1708 OF 2018

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, 148 days' delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

APPEAL NO. 80 OF 2017

It is represented that pleadings are complete.

List the matter for hearing on **29-4-2019**.

(S.D. Dubey)
Technical Member

tpd/pk

(Justice Manjula Chellur)
Chairperson